

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 139
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd.

.... Applicant/petitioner

v.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 23.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Mr. Rahul Shukla, Adv.

Ms. Radhika Rai, Adv.

For the Intervener

Mr. Balvinder Rakhan & Mr. Lalit Kataria, Adv.

ORDER

CA-1883(PB)/2019

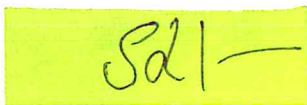
This is a report filed by the RP with the updated list of creditors and home buyers along with their admitted claims which is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-1883(PB)/2019 stands disposed of.

CA-840(PB)/2019 & CA-1028(PB)/2019

Ld. Proxy Counsel for the RP seeks Passover which is not possible.

List for further consideration on 01.10.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

23.09.2019
Ritu Sharma



(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)